1	2	3	4
20	Safdarjang Fire Station, Opp. Airport Safdarjang (Jor Bagh), New Delhi	58	5 kms. approx.
21	Mathura Road Fire Station, Chowk Hari Nagar Ashram, New Delhi	57	8/9 kms, approx.
22	Okhla Fire Station, Near Modi Floor Mill Okhla Industrial Estate, New Delhi	23	3 kms. ,,
23	Tikri Fire Station, Insider IOC Tikri Boiling Plant	10	Only IOC Plant
24	Jwala Puri Fire Station, VIII. Sayad Nangloi. New Delhi	23	4 km. ,,
25	Najaf Garh Fire Station, Near Dhanga Bus Stand	12	10 km. ,,
26 27	Rohini Fire Station, Near Madhvana Chowk. Rashtrapati Bhawan Fire station, Rashtrapati Bhawan Garrage.	10 9	6/7 km, approx. Only R. P. Bhawar
28	Bawana Fire Station, Near DTC Depot, Bawana	8	5/6 km. approx.
29	Badli Fire Station, Badli Industrial Area, Delhi	21	8 kms. ,,
30	Nehru Place Fire Station, Near Telephone Exchange, Nehru Place, New Delhi.	35	15 kms. ,,
31	Bhikaji Cama Place Fire Station, Near Hotel Hayat Regency	37	10 kms. ,,

Important files regarding unauthorised construction missing from M.C.D. Office

1859, SHRI GURUDAS DAS GUPTA : SHRI N. GIRI PRASAD :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that some important files relating to unauthorised constructions were found missing from the South Zone headquarters of Delhi Municipal Corporation in Green Park;
 - (b) if so, the details thereof; and
- (c) the details of the further investigations made in this regard and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) and (c) The Municipal Corporation of Delhi has reported that on 13-1-93 the lock of the almirah of the Zonal Engineer (Bldg.), South Zone, was found broken when he came to attend the office on that date. 12 files pertaining to unauthorised construction/deviations from sanctioned plans were found missing from the almirah. A case has been registered under section 380 I. P. C. vide FIR No. 31 at Police Station Hauz Khas in this rgard.

Detentions made under TADA

1860. SHRI G. PRATHAPA REDDY : DR. SHRIKANT RAMCHAN-DRA JICHKAR :

Will the Minister of HOME AFFAIRS be pleased to state;

- (a) what is the total number of detentions made in various States under the Terrorist and Disruptive Activities (Prevention) Act, 1985 as on 15th February, 1993;
- (b) how many detenues as in part (a) above were released by the Courts and the reasons for released; and

(c) what is 'he mechanism to monitor the implementation of this Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Available information regarding number of detentions made by the States under the Terrorist and Disruptive Activities (Prevention) Act is attached as Statement. [See below]

- (b) As the State Governments have been empowered to apprehend and prosecute persons under TADA the information regarding number of detenues released by the Courts and the reasons for their release is not maintained by the Central Government.
- (c) Monitoring is done 'hrough periodical reports obtained from the State Govments.

Statement

S. Name of the States No.			No. of detentions								
										made in various States under	
			_	DA as							
			on	15-2-93							
1. Andhra Prades	h	_		5614							
2. Arunachal Pra	desh	@		88							
3. Assam@				10779							
4. Bihar@ .				1 9 0							
5. Gujarat* .				14094							
6. Haryana@				916							
7. Himachal Prad	esh@	0 .		55							
8. J&K* .				1826							
9. Karnataka@				26							
10. Maharashtra*				1125							
11. Madhya Prades	h@			103							
12. Manipur@				1003							
13. Punjab@	-	٠.		14457							
14. Rajasthan@				422							
15. Tamil Nadu@				147							
16. Tripura@ .				47							
17. Uttar Pradesh@				851							
18. West Bengal@			•	525							
•Figures for Septer	52268										
@Figures for Decem	ıber,	1992	•								

Refugees from Sri Lanka

1861. SHRI MOOLCHAND MEENA;
DR. SHRIKANT RAMCHANDDRA UCHKAR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of refugees from Sri Lanka who are present in India;
- (b) what is the total amount of money spent on their facilities during the last years; and
- (c) what steps are being taken to ensure their safe return?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) At present there are 1,13,377 Sri Lankan refugees in India.

- (b) During the last three years the Union Government has spent an amount of Rs. 61.18 Crores on providing relief facilities and accommodation to these refugees.
- (c) The refugees, who are willing to go back to their home-land and who hail from the areas which are declared as safe by the Sri Lankan Government, are repatriated under the arrangement of the Government of India. As and when adequate number are located, their repatria ion is arranged by sea/Air, depending upon the convenience of the Sri Lankan Government to receive them. The Indian Navy and the Coast Guard ensures the safety of the vessels on their voyages to Sri Lanka.

Support to LTTE

1862. SHRI V. RAJAN CHELLAPPA: Will the Minister of HOME AFFAIRS be pleased 'o state:

- (a) whether it is a fact that the political parties like Pattali Makkal Ketchi and Tamilar Desia Iyakkam are supporting LTTE directly or indirectly; and
- (b) if so, the steps taken by Government to ban 'hese parties?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Some reports in this regard have come to notice. All relevant aspects in this regard are being looked into.